

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT NAINITAL

Dated: This the 27th day of September 2018.

PRESENT:

HON'BLE MR.RAKESH SAGAR JAIN, MEMBER –J
HON'BLE MR. MOHD. JAMSHED, MEMBER-A

Original Application No. 331/00979 of 2018

Ghanshyam (Male aged about 51 years),
S/o Late Shri Kamal Ram,
R/o Paltan Bazar Near Sheetla Devi Mandir, Almora.
.... . Applicant

By Adv: Dr. K.H. Gupta

V E R S U S

1. Union of India through the Secretary, Ministry of Youth Affairs and Sports, Government of India, New Delhi.
2. State Director, Nehru Yuva Kendra Sangathan, Dehradun, Uttarakhand address at Kargi Grant (Near SBI) P.O. Banjarawala, District- Dehradun-248001.
3. District Youth Coordinator, Nehru Yuva Kendra Almora address at L.R. Shah Bhawan, Mall Road, Almora.

... . Respondents

By Adv: Sri T.C. Agrawal

O R D E R

BY HON'BLE MR.RAKESH SAGAR JAIN, MEMBER – J

Heard Dr. K.H. Gupta, learned counsel for the applicant and Sri T.C. Agrawal, learned counsel for the respondents.

2. Learned counsel for the applicant during the course of arguments submits that unlike other employees who like to

transfer to plain area his client would like to serve in hill area. The applicant has moved representation dated 20.09.2018 before respondent No. 2, which is pending for disposal.

3. Learned counsel for the applicant submitted that the grievance of applicant might be redressed if the respondent No.2/competent authority is directed to dispose of his pending application dated 20.09.2018(Annexure A-5) and pass a reasoned and speaking order within a stipulated period of time.

4. Learned counsel for the respondents has no objection if the representation of the applicant is decided by the respondent.

5. In view of the limited prayer made by the applicant but without commenting anything on the merits of the case, the Original Application is disposed of at the admission stage itself with direction to the respondent No.2/competent authority to consider and dispose of the application of the applicant dated 20.09.2018 (Annexure A-5) by passing a reasoned and speaking order within a period of four weeks from the date of receipt of certified copy of this order. The order passed by respondent no.2 shall be communicated to the applicant.

Till then the impugned order dated 19/20.09.2018 shall be kept in abeyance if he has not already been relieved. No order as to costs.

(MOHD. JAMSHED)
Member (A)

(RAKESH SAGAR JAIN)
MEMBER – J

/Neelam/-